

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 107 of 2012 &  
Appeal No. 43 of 2012**

**Dated : 30<sup>th</sup> January, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**Appeal No. 107 of 2012**

**In the matter of:**

**Power Grid Corporation of India Ltd. .... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission  
& Anr. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Mr. Manu Seshadri  
Ms. Priyanshu Bharti**

**Appeal No. 43 of 2012**

**Power Grid Corporation of India Ltd. .... Appellant (s)**

**Versus**

**Central Electricity Regulatory Commission  
& Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Mr. Sakesh Kumar  
Mr. Manu Seshadri  
Ms. Priyanshu Bharti  
Mr. R.B. Sharma for R-13**

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**ORDER**

We have heard Mr. M.G. Ramachandran, Learned Counsel for the Appellant. The Learned Counsel for the Appellant is directed to file written submissions on or before 01.03.2013 after serving on the other side.

Post the matter for making further submissions on **11.03.2013 at 2.30 p.m.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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